

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Adoption of APMC Act by States

2946. SHRI SANJAY RAUT: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of States that have adopted the model Agricultural Produce Marketing Committee (APMC) Act circulated by the Central Government; and

(b) the concrete steps the Ministry is taking to rein in other States which have not adopted this model?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) and (b) The status of market reforms adopted by various States/Union Territories with reference to Model Agricultural Marketing (Development and Regulation) (APMC) Act, 2003 is given in Statement (*See* below).

The Ministry of Agriculture has been regularly pursuing with States/UTs to adopt the provisions of Model APMC Act in their respective State legislation at various levels.

The Government has also linked assistance to State agencies under National Horticulture Mission and Development/Strengthening of Agricultural Marketing Infrastructure, Grading and Standardisation scheme with adoption of certain reforms by the States in February, 2010.

In addition, the Committee of State Ministers, in-charge of Agriculture Marketing has been constituted by the Ministry of Agriculture in 2010, to pursue agriculture market reforms with States/UTs on the lines of Model Act.

Statement

Status of adoption of Model APMC Act (as on 31.08.2012)

Sl.No.	State of Reforms	Name of States/Union Territories
1	2	3
1.	States/UTs where reforms to APMC Act has been done for Direct Marketing; Contract Farming and Markets in Private/Coop Sectors.	Andhra Pradesh, Arunachal Pradesh, Assam, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Mizoram, Nagaland, Odisha, Rajasthan, Sikkim, Tripura and Uttarakhand.
2.	States/UTs where reforms to APMC Act has been done partially.	(a) Direct Marketing: NCT of Delhi, Chhattisgarh, Madhya Pradesh, (Partial and in rule only) and Chandigarh (Partial and in Rule only).

1	2	3
		<p>(b) Contract Farming: Chhattisgarh, Madhya Pradesh, Haryana, Punjab (Only waiver of market fee-partial and in rule only) and Chandigarh (only waiver of market fee-partial and in Rule only).</p> <p>(c) Private Market: Punjab (Partial, not implemented and Rules not framed) and Chandigarh (Partial, not implemented and Rules not framed).</p>
3.	States/UTs where APMC Act already provides for the reforms.	Tamil Nadu

Development in drought hit areas

†2947. SHRI JUGUL KISHORE: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any financial assistance has been provided to drought affected State of Uttar Pradesh for development of agriculture and land reclamation;
- (b) if so, the details thereof for each of the last two years; and
- (c) the details of the achievements of Government in this area?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) to (c) Financial assistance is provided for agriculture development under various schemes/programmes of Ministry of Agriculture like Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), National Horticulture Mission (NHM), National Mission on Micro Irrigation (NMMI), Macro Management of Agriculture (MMA) etc. During the year 2010-11 and 2011-12 Rs.1036.34 crore and Rs.1150.82 crore respectively has been provided to Government of Uttar Pradesh under these programmes.

In the year 2010-11 and 2011-12, State of Uttar Pradesh has also been provided Rs. 167.30 crore and Rs. 179.61 crore respectively by Ministry of Rural Development for land development activities under the programmes namely Drought Prone Areas Programme (DPAP), Integrated Wasteland Development Programme (IWDP) and Integrated Watershed Management Programme (IWMP). DPAP and IWDP have been

†Original notice of the question was received in Hindi.